

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 221 OF 2019 &
IA NO. 1245 OF 2019**

Dated : 28th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

**M/s. Bhilangana Hydro Power Limited & Anr. ... Appellant(s)
Versus
Uttarakhand Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mr. Samyak Mishra

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

IA NO. 1245 OF 2019

(Application for exemption from filing fair copies of document)

The application is rejected.

The applicant is directed to file fair copies of the said document within two weeks, i.e. on or before 11.08.2019.

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Objections/reply, if any, may be filed by the Respondents on or before 18.09.2019 with advance copy to the other side. Thereafter, the Appellant may file rejoinder on or before 2.10.2019 with advance copy to the other side.

List the matter on **03.10.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/mkg